

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ICOAT PROJECTS PRIVATE LIMITED

Sl.No	Particulars	Details
1	Name of Corporate Debtor	ICOAT PROJECTS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	16th April 2007
3	Authority under which Corporate Debtor is Incorporated / Registered	ROC-HYDERABAD
4	Corporate Identity Number / Limited Liability Identification No. of Corporate Debtor	U74900TG2007PTC053612
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	H.No.1-9-1113/29/14, 1st Floor, Dayananda Nagar, VST Road, Vidyanagar, Hyderabad-500 044 Telangana
6	Date of closure of Insolvency Resolution Process	22.04.2023
7	Liquidation commencement date of Corporate Debtor	26.05.2023 (Certified copy received by the Liquidator on 05.06.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Murali Mohan Chevuturi IBBI/PA-003/IP-N000307/2020-2021/13464
9	Address and e-mail of the liquidator as registered with the Board	Murali Mohan Chevuturi, Plot No. 9, Flat No. 201, 2nd Floor, Dream Home Vasista Baraibagh Colony, Lower Tankbund Road, Hyderabad-500029. mohan.chevuturi@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	As above
11	Last date for submission of claims	27.06.2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-1, has ordered the commencement of liquidation of the ICOAT Projects Private Limited on 26.05.2023

The stakeholders of ICOAT Projects Private Limited are hereby called upon to submit their claims with proof on or before 27.06.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- Murali Mohan Chevuturi

Date: 06.06.2023

No. IBBI/PA-003/IP-N000307/2020-2021/13464

Place: Hyderabad

AFA Valid Up to: 14.06.2023

